

Order-50 Provincial Small Causes Courts

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The provisions hereinafter specified shall not extend to courts constituted under Provincial Small Cause Courts Act, 1887 of 1887), [or under the Berar Small Cause Courts Law, 1905] or to courts exercising the jurisdiction of a court of small cause under the said Act or Law] [or to courts in [and part of India to which the said Ad docs not extend] exercising a corresponding jurisdiction] that is to say-

(a) so much of this schedule as relates to-

(i) suits expected from the cognizance of a court of small causes or the execution of decrees in such suits;

(ii) the execution of decrees against immoveable property or the interest of a partner in partnership property;

(iii) the settlement of issues; and

(b) the following rules and orders; Order II, rule 1 (frame and suits); Order X, rule 3 (record of examination of partics) Order XV, except so much of rule 4 as provides for the pronouncement at once of judgment; Order XVIII, rules, 5 to 12(evidence); Orders XLI to XLV (appeals); Order XLVII, rules 2,3,5,6,7(review); Order LI.

Uttar Pradesh.-In C, (b) of rule 1, after the words "at once of judgment", add the words and figure "and rule 5."